

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.1831**  
TO BE ANSWERED ON 27.07.2018

**RULES/GUIDELINES FOR ADOPTION OF CHILDREN**

1831. SHRI NAGAR RODMAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) whether the Government proposes to amend rules/guidelines for adoption of children;
- (b) if so, the details thereof along with the time by which rules/guidelines are likely to be issued in this regard; and
- (c) whether the Government proposes to appoint any agency or nodal officer at local level (district) to implement the law effectively and if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a): Yes Madam.
- (b) & (c): The Juvenile Justice (Care and Protection of Children) Act, (JJ Act) 2015 came into effect w.e.f. 15.01.2016, with comprehensive provisions for children alleged and found to be in conflict with law and children in need of care and protection. Chapter-VIII of the JJ Act, 2015 deals with Adoption of orphaned, abandoned and surrendered children.

Section 61 of JJ Act, mandates that adoption shall be finalised by a court order within a period of two months from the date of filing. However, delays are being observed in a number of adoption proceedings. To address the issue, the Ministry of Women and Child Development has proposed to empower “District Magistrate”, instead of “Court” for issuing orders under adoption proceedings.

The Ministry is in the process of introducing the JJ Amendment Bill, 2018 in the Parliament.

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